कि जो डिअरनेस ऐलाउंस का आधा दिश्सा तन्ख्वाहीं में डाल दिया गया है उस से गर्नमें स्ट सर्वेत्ट्स की अपनी पेनशन के माम ले में फायदा पहुंचेगा, और सार साथ यह भी कजबीज किया गया है कि उस की तन्स्वाह के बढ़ जाने की वजह से जी १० फी सदी मकान का किराया लिया जाता था बह पूरानी हन्ह्याह पर तो १० की सदी ही लिया जायेगा. लेकिन जो ऐलाउस का बाबा हिस्सा मिलाशा कार्यना उस पर सिर्फ ५ फीतडी किया बावेगा । इस तरह से कुछ कराबे का भी फायदा है। कावेगा।

Shri K. Suhrahmanyam: Is it not a fact that most of the labour organt-sations barring those controlled by the Congress Party's Labour Front Congress Party's Labour Front 'INTUC' demanded cent. per cent. merger of dearness allowance with the basic wages, and if so what are the calculations which led to the rejection of this demand?

Shrl Tyagi: According to my information, the Committee Issued a Issued a questionnaire to about 275 recognised unions of the Central Government employees, and to the State Governments, and also invited the co-operation of the public through the Press; besides collecting written evidence, it also recorded oral evidence from the central Govern-officials at Bombay, Calcutta, Lucknow, Kanpur and Delhi, It also representatives of the Central Governsions with leading economists like Dr C. N. Vakil. the Director of the University School of Economics and Sociology Bombay

Mr. Deputy-Speaker: That is not asked by the hon Member. What he wanted was whether the JNTUC made any representation and if so what those representations were......

Shr! Tyagi: If my hon, friend wants to know what each one of these people who came and gave evidence de-manded, then it is not possible for me just now to recollect.

Shrl K. Subrahmanyam: Is it a fact that

Mr. Deputy.Speaker: If it is already a fact, why does the hon. Member want to put a question on that?

Shrl K. Suhrahmanyam: I want to know whether it is a fact or not

Mr. Deputy-Speaker: The hom. Member has evidently read the report. What is it that he wants?

Shri Damodara Menon: He wants to know the reason for rejecting that demand.

Mr. Deputy-Speaker: Why not the hon. Member read the report? In so far as these reports are concerned, L would urge upon all hon. Members to read the report which will speak for itself. If there is anything lacking or some more explanation is necessary, then that might be put down. for Questions.

Shri S. S. More: Was it laid on the Table of the House?

Mr Depaty-Speaker: A summary has been laid, I think.

Shri Tyagi: It was placed on the Table of the House.

LOAN FROM WORLD BANK

*1000. Shri Nanadae: Will the Minister of Finance he pleased to atate:

- (a) whether it is proposed to take a loan from the World Bank to supplement the resources of the Inductial Finance Corporation;
- (b) whether negotiations have been conducted for such a loan:
- (c) the amount which is proposed to be borrowed and the terms on which the loan is being taken:
- (d) the period of repayment and the rate of interest;
- (e) whether the loan is being taken
- (f) if so, would it have to be spent In the USA or Dollar Area countries: and
- (g) the purpose for which it could

The Deputy Minister of Finance (Shri M. C. Shab): (a) Yes, a foan is-proposed to be taken direct by the Industrial Finance Corporation of îndia.

- (b) Negotiations of the proposed loan have been going on,
- (c) The amount of the losn has been tentatively fixed at eight million dollars. The terms of the loan have not yet been finalised but the loan will have to be guaranteed by the Government of India both as regards payment of interest and repayment of principal.

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- (e) The amount of the loan will be expressed in equivalent number of dollars, but will be availed of in the several currencies in which borrowers of the Industrial Finance Corpora-Corporation of India will pay for the machinery imported from foreign countries.
- (f) Not necessarily. The Industrial concerns borrowing from the Industrial Finance Corporation are free to purchase machiners in any country they choose and the Corporation will pay out of the borrowed fund in any currency demanded by the manufacturers of the machinery,
- (g) The loan is meant for the industrial development of India and will be avallable for meeting the foreign currencies expenditure required by the industrial concerns financed by the Corporation for paying for imported capital goods.

Shri Namadas: May I know, Sir, whether Government is prepared to guarantee any loan floated internally for similar purposes? If not, why not?

Mr. Deputy-Speaker: I won't allow this. How does this arise out of it? It is only a loan from the World Bank. We have spent four of five days over the Industrial Finance Corporation and this was the main subject matter. And how do we jump to internal loans?

Kumari Attnie Mascareae: May know whether we have any assets in the World Bank?

Shri M. C. Shab: At least we are a member contribution to the capital of the World Bank. I have already 'stated ...

Kumari Anale Mascarene: I want to know the amount, please.

Shrt M. C. Shah: The total subscription is 400 million dollars. We have to pay 80 million dollars in the first instance as called upon. We have paid 8 million in dollar cur-rency and we have paid the rest in Indian rupees and non-negotlable noninterest bearing bonds, kept with the Reserve Bank of India in the account of the International Bank for Reconstruction and Development.

Kumari Annie Mascarene: May i know the rate of the Rupse with regord to Sterling?

Oral Answers Mr. Deputy-Speaker: That does not arise out of this question.

Shri Nanadas: May I know whether the income accruing out of the World Bank loan will be subject to incometax?

Mr. Deputy-Speaker: In their hands? How is the loan liable to income-tax?

Shri Tyagk It is not subject to income-tax

Shri T. K. Chaudhuri: The hon. Minister gave an indication that the International Bank had demanded an interest of 41 per cent. Apart from this interest and apart from the Gov-ernment guarantee which is required under the Charter of the International Bank, is there any other guarantee or any other security demanded by the International Bank?

Shrl M. C. Shah: No. Sir. No other guarantee or no security.

Shrl T. N. Siugh: May I know if the World Bank sent any Mission to India to report on the loans being granted by the L.F.C. and if so, what is the recort?

Shri M. C. Shah: Yes. Sir. A Mission had come here. They had discussed first in India the question about the loans being granted by the Industrial Finance Corooration. Not only that they had already inspected certain works to which the industrial Finance Corporation had given loans. and they had just seen ten such works. and they were satisfied. Rather, they said that the Industrial Finance Corporation had acted in a very conservative way, and were following a very sound economic policy. Thereafter, the officials of the International Bank had come here to negotiate about the terms. The whole matter was discussed with the Finance Ministry officials and the matter was then pursued further, and thereafter, they invited a delegation from the Government of India to come to Washington to negotiate, and Mr. Sonalkar had gone there.

Shri N. Sreekanten Nair: May I know whether it is because of the satisfaction of the representatives who came to inspect the work of the Industrial Finance Corporation, that they wanted a security from the Government?

Mr. Deputy-Speaker: This is a loan to a corporation—the Industrial Fi-nance Corporation. Therefore, they want security. Those works have not been undertaken by the Industrial Finance Corporation.

Shrl N. Sreekantan Nair: The Minister said that they were satisfied with...

Mr. Deputy-Speaker: It is their usual Diacuce.

Shri V. P. Nayar: May I know whether the World Bank has submitted any report after investigation in India, and whether it would be possible for the Government to lay on the Table of the Figure a copy of such a report, if any?

Shrl M. C. Shah: They had submitted a report, but it is not possible for the Government to place that on the Table of the House .

Shri Natesaa: May I know what would be the eventual commitment of the Government of India with the World Bank: (1) by way of loans, and (2) by way of guarantees?

Mr. Deputy-Speaker: This matter was debated. There was a complaint that there was no upper limit fixed. What is the good of asking the same thing, I do not think it is useful to ask

Shri S. N. Das: In reply to part (g) of the question, the hon. Minister has stated that the loan was meant for industrial development. May I know Sir, the specific industries for which these loans are being given?

Shrl M. C. Shah: The Industrial Finance Corporation had issued a questionaire to all the States, commercial concerns, banks etc., and they have tried to assess how much will be required for these industrial concerns.

Mr. Deputy Speaker: Next question. No. 1002.

भी एम० एस० हिबेही : उपाध्यक्ष महोदय, प्रश्न नम्बर १००१ के सामने 'जौमिटेड' लिख दिया गया हैहै। में जामना पाहता था कि अब यह प्रश्न स्वीकार कर सिया गया तो फिर "बौमिटंड" इस के आगे क्यों लिलागवा ?

Mr. Deputy Speaker: Is it by the hon. Member?

Shri M. L. Dwivedi: No, it was not in my name

Mr. Deputy-Speaker: What is that question?

Shri M. L. Dwivedi: The queatlon number is 1001, but there it is stated "omitted". I have seen this practice for the first time in the question paper. I wanted to know the reason wny, after all, the question had been admitted, it is mentioned here as 'omitted'

Mr. Deputy Speaker: Now, the hon. Member need not table a question.
There is no question here. So, what is the question I have to put to the House?

Of course, if questions are prima acie admissible, they are noted. They are sent to the Ministry, and then the Ministry says that the question has been already answered. In those elecumstances, occasionally such things happen. This is the first time it has happened. It is unnecessary to go into the matter and take up the thme of the House. I could have understood if the hon Member had tabled a question and it was omitted. Possibly, the question might have been withdrawn.

SUBSIDIARIES OF BRITISH AND AMERICAN COMPANIES

*1002, Shrl Tushar Chatteriea: Will the Minister of Finance be pleased to lay on the Table of the House a atatement containing:

- (a) a list of all subsidiaries of British companies operating in India:
- (b) the list of all subsidiarles of American companies operating in India: and
- (c) a list of foreign companies registered and operating in India with rupee capital together with their investment and country of origin?

The Deputy Mulster of Finance (Shri M. C. Shah): (a) and (b). Statements giving the required information as far as available with Government are placed on the Table of the House. [See Appendix VI, annexure No. 1.]

(c) The information is not readily available and its collection will involve a disproportionate amount of labour.

Mr. Deputy-Speaker: I believe the House is not in a mood to put any sucolementaries. I will proceed to the next question.

Shri Tushar Chatterjes: Sir. I want to put one question. What is the to-tal American capital invested in each of the companies, and what is the proportion of that capital to the total capital of the country?

Shri M. C. Shah: I have already replied to that in (c).